

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No.1 of 2012 &
IA No. 1 of 2012**

Dated: 11th January, 2012

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. M.B. Lal, Technical Member (P&NG)**

Indian Oil Corporation Ltd.

.... Appellant (s)

Versus

**Gujarat State Petroleum Corporation
& Anr.**

... Respondent (s)

Counsel for the Appellant (s):

Mr. Abhinav Vasisht, Sr. Adv. with
Mr. Rajat Navet

Counsel for the Respondent(s):

Mr. C.S. Vaidyanathan, Sr. Adv., Mr. Piyush
Joshi, Mr. Aspi, Ms. Sumiti Yadav,
Ms. Nimisha Singh Dutta
Mr. Ankit Jain for GAIL
Mr. Inderbir Singh Alag, Ms. Sampada
Narang and Mr. R. Dewan for Respondent
No. 2

**Appeal No. 2 of 2012 &
IA No. 2 of 2012**

**Bharat Petroleum Corporation
& Anr.**

.... Appellant (s)

Versus

**Gujarat State Petroleum Corporation
& Ors.**

... Respondent (s)

Counsel for the Appellant (s):

Mr. Abhinav Vasisht, Sr. Adv. with
Mr. Rajat Navet

Counsel for the Respondent(s): Mr. C.S. Vaidyanathan, Sr. Adv., Mr. Piyush Joshi, Mr. Aspi, Ms. Sumiti Yadav, Ms. Nimisha Singh Dutta
Mr. Ankit Jain for GAIL
Mr. Inderbir Singh Alag, Ms. Sampada Narang and Mr. R. Dewan for Respondent No. 2

**Appeal No. 5 of 2012 &
IA No. 4 of 2012**

Gail India Limited

.... Appellant (s)

Versus

**Gujarat State Petroleum Corporation
& Ors.**

... Respondent (s)

Counsel for the Appellant (s): Mr. M.G. Ramachandran
Mr. Ankit Jain

Counsel for the Respondent(s): Mr. C.S. Vaidyanathan, Sr. Adv., Mr. Piyush Joshi, Mr. Aspi, Ms. Sumiti Yadav, Ms. Nimisha Singh Dutta and Mr. Abhinav Vasisht, Sr. Adv. with Mr. Rajat Naval for R-2 & R-3.
Mr. Inderbir Singh Alag, Ms. Sampada Narang and Mr. R. Dewan for Respondent No. 2

Appeal No. 7 of 2012

**Gujarat State Petroleum Corporation
Ltd.**

.... Appellant (s)

Versus

Gail India Limited & Ors.

... Respondent (s)

Counsel for the Appellant (s): Mr. C.S. Vaidyanathan, Sr. Adv., Mr. Piyush Joshi, Mr. Aspi, Ms. Sumiti Yadav and Ms. Nimisha Singh Dutta

Counsel for the Respondent (s): Mr. Abhinav Vasisht, Sr. Adv. with Mr. Rajat Navat for R-2 & R-3

Mr. M.G. Ramachandran and Mr. Ankit Jain
for R-1
Mr. Inderbir Singh Alag, Ms. Sampada
Narang and Mr. R. Dewan for Respondent
No. 2

ORDER

Mr. M.G. Ramachandran, the learned counsel for the Appellant in Appeal no. 5 of 2012 has given a note, giving suggestions for passing orders regarding interim arrangement.

We have heard the learned senior counsel for the Respondent also. Respondent also wants to file the note giving some more suggestions. Accordingly, he is permitted to file the same.

Post the matter on **17th January, 2012 at 2.30 p.m.**

(M.B. Lal)
Technical Member (P&NG)

(Justice M. Karpaga Vinayagam)
Chairperson

ak/pr